

13.8.1990.

Present : Shri V. P. Sharma, Counsel for Applicant.

Shri Inderjeet Sharma, Counsel for Respondents.

Proceedings. ~~Petition filed for joining together is allowed~~  
~~same application allowed~~  
 Heard Counsel of the applicant as well as the counsel of the respondents. The application is admitted.

Dec.( P. C. Jain )  
Member (A)( G. Sreedharan Nair )  
Vice-Chairman

13.8.1990.

Order

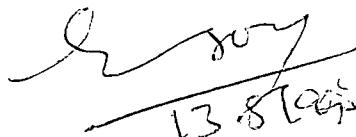
The petitions filed by the applicant for joining together in the same application allowed. Heard Counsel of the applicant as well as the counsel of respondents who has entered appearance pursuant to the notice issued to the respondents.

The relief claimed in the application is for regularisation of the services of the applicants who are Mobile Booking Clerks under the respondents.

It was stated by the counsel of the respondents that the respondents are taking up the question of regularisation of the services of eligible Mobile Booking Clerks of the Bikaner Division and cases of the applicants will also be duly considered and that if they are found eligible and suitable their services will be regularised by the Railway Recruitment Board. We have recorded the submissions.

In view of the above, it was ~~submitted~~ <sup>safely</sup> by the counsel of the applicants that nothing remains to be pursued in this application. The application is ~~disposed of~~ accordingly ~~closed~~.

Dec.  
( P. C. Jain )  
Member (A)

  
( G. Sreedharan Nair )  
Vice-Chairman

13.8.90